

C.A.No. 8745 OF 2003
ITEM No.4

Court No. 1

SECTION IV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA No 3 In Civil Appeal No.8745/2003

HARGURPRATAP SINGH & ORS.

Appellant (s)

VERSUS

STATE OF PUNJAB & ORS.

Respondent (s)

(for clarification of court's order dated 07.11.2003 and Office Report)
With
I.A. No. 3 in C.A. No. 8746/2003 (For Directions and office report)

Date : 28/03/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR

For Appellant (s)

Mrs.Rekha Palli,Adv.

Mr. A.V. Palli, Adv.

For Respondent (s)Mr. Atul Nanda, AAG for State of Punjab
Mr. Arun K. Sinha, Adv.

Mr. R.K. Kapoor, Adv.
Mr. S.K.Khatri, adv.
Mr. M.K.Verma, Adv.
Mr. Anuj Malhotra, Adv.
Mr.Anil Ahmed Khan, Adv.

UPON hearing counsel the Court made the following
O R D E R

I.A. No. 3 in CA 8745/2003

There are certain new facts stated in the rejoinder affidavit. Let the State file a response to those facts in four weeks.

I.A. No. 3 in CA 8746/2003

List on the same day on which I.A.No. 3 in CA 8745/2003 comes up for hearing.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master

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